

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 14th day of October. 1999.

Original Application no.199 of 1999

Hon'ble Mr. S.K.I. Naqvi, Judicial Member.

Dinesh Kumar Shukla, I.R.M. A-1,
Allahabad Sub Divisional,
S/o Shri D.N. Shukla.

... Applicant.

C/A Shri R.P. Singh

Versus

1. Union of India through the Secretary, Ministry of Communications, New Delhi.
2. Chief Postmaster General, U.P. Circle, Lucknow.
3. Postmaster General, Allahabad Division, Allahabad.
4. Senior Superintendent, R.M.S. 'A' Division, Allahabad.

... Respondents.

C/R Shri N.B. Singh

Saw

...2/-

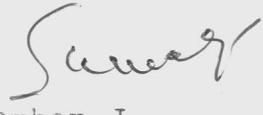
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O R D E R

Hon'ble Mr. S.K.I. Naqvi, Member-J.

Shri R.P. Singh learned counsel for the applicant. Shri S.K. Anwar proxy to Shri N.B. Singh learned counsel for the respondents.

2. Learned counsel for the applicant mentions that he is ^{not} going to file any R.A. Heard on admission. The applicant has prayed in this case for the direction to quash annexure 1 which is applicant's transfer order from Allahabad to Varanasi. Now as per present position the applicant has been restored to his previous place of posting i.e. Allahabad and thereby he gets the relief sought through this O.A. which become infructuous now and dismissed accordingly. No cost.


Member-J

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